# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

## ORIGINAL APPLICATION NO.61/1458/2018

Chandigarh, this the 6<sup>th</sup> day of December, 2018

**CORAM:** HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

...

Sh. Yudh Vir Raina S/o Sh. Tej Bhanu, aged 65 years, R/o House No.203, W. No.9, Udhampur (JK)-182104.

... APPLICANT

(Present: Mr. K.B. Sharma, Advocate)

#### **VERSUS**

- Union of India through its Secretary, Govt. of India, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.
- 2. Senior Manager (HR) Regional Office, NHPC, Jammu-180001.

aministratio

... RESPONDENTS

## ORDER (Oral)

# AJANTA DAYALAN, MEMBER (A):-

1. Heard. The learned counsel for the applicant submitted that the applicant served respondent department from 1972 to 1983 in various capacities in the project works under Ministry of Power, and thereafter he was transferred to NHPC Limited. He retired from service on 30.04.2012. However, retiral benefits due to him because of his service in the project works under the Ministry of Power have not yet been granted to him, on the ground that he has not completed 10 years of regular

2

service. The learned counsel for the applicant stated that he

moved a legal notice dated 20.03.2018 (Annexure A-6), which

is yet to be replied by the respondent-department. The learned

counsel further submitted that the applicant will be satisfied if

the directions is issued to the respondents to take a view on

his pending legal notice, in a time bound manner.

2. Issue notice to the respondents.

3. At this stage, Mr. Sanjay Goyal, Senior Central Government

Standing Counsel, appears and accepts notice on behalf of the

respondents, and does not object to the prayer of the

applicants.

4. Therefore, with the consent of both the counsels for the

parties, OA is disposed of in limine with a direction to

respondent no.1 to take a view on the legal notice of the

applicant, within a period of two months, from the date of

receipt of certified copy of this order. Needless to say, this

order does not reflect, in any manner, an expression on the

merits of the case.

(AJANTA DAYALAN) MEMBER (A)

Date: 06.12.2018.

`rishi'